

Ashish Aggarwal (D - 455/89)
Gurkamal Hora Arora (D-1617/95)
Amit Bhatnagar (D-1554/02)
Amit Chaudhary (R-1027/09)
Varun Sharma (D-1388/09)
Harleen Kaur (D- 547/11)
Subodh K. Pandey (D-3860/12)
Kritika Khanijo (D- 861/14)
Advocates

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SA (B.M.)
SA (R.S.)

02.1 .2017

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SA (R.S.)

To,

The Regional Director (Northern Region)
Department of Company Affairs
Ministry of Corporate Affairs
B-2 Wing, Second Floor,
Paryavaran Bhawan, CGO Complex,
New Delhi-110003

Ref: Co.Pet.No.1152 of 2016 connected with Co.Appl.(M) No.134 of 2016 pending before the Hon'ble High Court of Delhi at New Delhi in the matter of Scheme of Amalgamation of transferor Companies i.e. Avenir Finvest & Leasing Pvt. Ltd., Buxom Fincap Pvt. Ltd., Master-Piece Investment Pvt. Ltd. with the transferee company i.e. Signatureglobal (India) Pvt. Ltd.

Sir,

In pursuance of the order dated 21.11.2016 passed by the Hon'ble High Court of Delhi at New Delhi in Co.Pet.No.1152 of 2016 connected with Co.Appl.(M) No.134 of 2016, the publications of notice of hearing in the newspapers the Statements (English) and Veer Arjun (Hindi) were made on 17.12.2016. The copies of the said newspaper clippings are annexed herewith for your ready reference.

Thanking you

For Intellect Law Partners

Subodh K. Pandey

Subodh K Pandey
Advocate

प्रादेशिक (नियंत्रण) विभाग (केन्द्र)
कारपोरेट कार्य विभाग
04 JAN 2017
आयडी सं. 12151
एन.डी.ओ. कार्यालय, नई दिल्ली

DEPT. CHIEF MINISTER ARVIND KEJRIWAL
ON CORRUPTION OF PM NARENDRA MODI

NEW DELHI, SATURDAY 17 DECEMBER 2016

MOHALI GETS INDIA'S FIRST FULLY AC BUS TERMINUS

Chandigarh, 16 December: Days before the election 'code of conduct' comes into force, the Parkash Singh Badal government on Friday inaugurated India's first fully air-conditioned bus terminus, the busopolis, in Mohali (S.A.S. Nagar), Punjab.

Touted as country's first such bus stand having facilities like an airport terminal, this bus terminus will remain operational round the clock and cater to bus services belonging to Punjab, Chandigarh, Himachal Pradesh, Jammu and Kashmir, Haryana and Uttarakhand. An official spokesperson said the facilities at the new bus terminus include food court and retail outlets, free Wi-Fi, ATMs, cyber cafes, medical aid and pharmacy, multi-level parking, cloak rooms, tourist information booths, AC dormitories, waiting lounges and sniffer dogs to ensure safety of passengers. "The interstate bus terminus (ISBT) is the first phase of the Rs 700 crore budgeted project that will be completed in three phases. The project will also have a commercial hub, a hotel, and a helipad," he added.

AAP

Singh Majithia and Adesh Singh Kairon are brothers of Sukhbir Singh Badal, while, another minister Tota who has been convicted by and still facing corruption charges and his son Makhan both seen able to find a place in the list. Gulzar Singh Ranke, Singh Langah, Sewa Singh var, Nirmal Singh Kahlon all faced corruption charges managed to sneak into the Akali list. Mann adding that many EAD candidates are involved land, cable and transport

IN THE HIGH COURT OF DELHI AT NEW DELHI
(ORIGINAL COMPANY JURISDICTION)
Co.Pet.No.1182 of 2016
Connected With
Co.App.(M) No.134 of 2016
In the matter of:

AVANTARA INVESTMENT & LEASING LTD.
..... Transferee No.1 / Petitioner No.1
And in the matter of:

BUXOM FINCAP PVT.LTD.
..... Transferee No.2 / Petitioner No.2
And in the matter of:

MAGOR - PLEAS INVESTMENT PVT.LTD.
..... Transferee No.3 / Petitioner No.3
And in the matter of:

Signateregional (India) Pvt.Ltd.
..... Transferee / Petitioner No.4

NOTICE OF ADVERTISEMENT

Notice is hereby given that a petition for merger of the aforesaid companies by the Hon'ble High Court of Delhi at New Delhi was presented on 21.11.2016, before the said Court by the Transferee Company Signateregional (India) Private Limited, having its registered office at Unit No. 1334 at 12th Floor, Geeta, Das Bhawan, 20, Barakhamba Road, New Delhi-110001 through its Authorised Signatory / Director Shri Ravi Agarwal and the Transferee Company no.-1 i.e. Avantara Investment & Leasing Ltd. having its registered office at Plot No.B-7, Unit No.G-24, Ground Floor, RC Trade Tower, Netaji Subhash Place, Pitampura, New Delhi-110034, through its Authorised Signatory / Director Shri Manish Jyotal / Transferee Company No.2 i.e. Buxom FinCap Pvt.Ltd. having its registered office at Plot No.B-7, Unit No.207, 2nd Floor, RC Trade Tower, Netaji Subhash Place, Pitampura, New Delhi-110034, through its Authorised Signatory / Director Shri Anshu Kumar and Transferee Company No.3 i.e. Magor - Pleas Investment Pvt.Ltd. having its registered office at Plot No.B-7, Unit No.207, 2nd Floor, RC Trade Tower, Netaji Subhash Place, Pitampura, New Delhi-110034, through its Authorised Signatory / Director Shri Pawan Kumar Garg. The said petition directed to be heard before the Hon'ble High Court on 27.02.2016 at 10:30 A.M.

Any Creditor, Contributory or other person desirous of supporting or opposing the making of an Order on the said petition should send to the petitioners or their Advocates copies of his written statement or affidavit with his name and address, so as to reach the petitioners or their Advocates not later than 5 days before the date fixed for the hearing of the petition and appear at the hearing for the hearing for this purpose in person or through his Advocate. A copy of the petition will be furnished by the Undersecretary to any Creditor or Contributory on payment of the prescribed charges for the same.

Any affidavit intended to be used in opposition to petition should be filed in Court and a copy served on the petitioners or their Advocates, not less than 3 days before the date fixed for the hearing i.e. 27.02.2017.

Sd/-
Anilish Aggarwal
Gurkamal Hora Arora
Intellect Law Partners
Advocates
f, Link Road, Jangpura Extn.,
New Delhi-110014

Date on this the 16th day of December, 2016.

been registered at PS Keshav Puram, Delhi and it has been returned to a warrant of arrest thereupon issued that the said Ishaah Mirza cannot be found and whereas it has been shown to my satisfaction that the said Ishaah Mirza has absconded (or is concealing himself to avoid the service of the said warrant). Proceeding u/s 82 Cr.P.C. have been initiated in the case. Proclamation is hereby made that the said Ishaah Mirza accused of CC No. 549/1K/15, u/s 138 NI Act, is required to appear before this Court answer said complaint, on or before 24.01.2017.

By Order Sh. Viplay Dabas
Metropolitan Magistrate

DP/6318/NW/16 Room No. 112, Rohini Courts, Delhi

PUBLIC NOTICE OF PROCLAMATION OF SALE

(Under Order dated 17.04.2015 read with Order dated 11.05.2016 of the Hon'ble High Court at New Delhi)

All concerned are hereby notified that by order dated 07 August 2016 read with Order dated 11th May 2015 in Ex. P. No. 182/2014 filed Harvinder Singh, Shashi and Others Vs. Yashpal Singh Chauhan and Another, the Hon'ble High Court of Delhi has directed the sale of the property mentioned below in the aforesaid Execution Petition pending before the Hon'ble High Court.

The particulars of the property in respect of which the auction is to be held are as under:

Sr. No.	Name of Parties and per court record	Petition No.	Description of the immovable property under auction	Reserve price (Rs.)	EMD (10%)
1.	Mr. Harvinder Singh Bhasin	EA (OS) No. 108/2014 and Ex. Appl. (OS) No. 515/2015 in Ex. P. No. 182/2014	Shop bearing No. DSC-965, DLF, South Court, Sector Near DLF-110017, Admeasuring 121.04 sq. ft. (1 st Floor)	Rs. 1,24,61,088/- (Rupees Twelve Crore Twenty Four Lacs Sixty Thousand Five Hundred & Sixty Six only)	Rs. 12,46,088/- (Rupees Twelve Lacs Forty Six Thousand Five Hundred & Sixty Six only)
2.	Mr. Madan Chauhan				

Terms and Conditions of Sale

- The auction sale of the above mentioned property will be held on 21st January 2017, from 5 pm to 8 pm at Neel Singh Club, Near Bugh (Near Gulmohar Park), New Delhi-110048 and will continue till its conclusion without any break. In case no bidder reports at 7:30 pm, the Court Auctioneer shall have the authority to conclude the auction as unexecuted.
- Detailed terms and conditions of the auction together with the Bid Form are available free of cost with Mr. Geet Moh. No. 8654194748, Mr. Sunil Ch. No. 01146817514 at F-20 (Basement), East of Kalesh, New Delhi-110065. The detailed terms and conditions of the auction have also been uploaded on the website <http://myerl.com/asiawassociates>.
- The intending bidders may contact the aforesaid for inspection of the property and collect the Bid Form and the terms and conditions of the auction. The Bid Form can also be downloaded from the above website or can also be typed in the same format.
- The intending bidders should send their duly filled bids in the prescribed Bid Form (or typed in the same format) in a closed cover/envelope for the said property along with 10% of the reserve price or earnest money deposit by way of bankers cheque (pay order) demand draft favoring "THE REGISTRAR GENERAL, DELHI HIGH COURT", payable at Delhi on or before 17th January 2017, 6:00 p.m. at the above mentioned address (i.e. F-20 (Basement), East of Kalesh, New Delhi-110065). Acceptance of the duly filled Bid Form with the earnest money deposit as aforesaid after 6:00 p.m. on 17.01.2017 or thereafter shall be at the sole discretion of the Court Auctioneer.
- The intending bidders who will submit the official Bid Form with an earnest money deposit (10% of the reserve price) by banker's cheque (pay order) demand draft will be eligible to participate in the auction on 21st January 2017 at 5:00 p.m. The official Bid Form, without EMD will be summarily rejected.
- The successful bidder should deposit 25% of the bid amount (inclusive of EMD) immediately after the Auction on the same day of the sale by way of cheque or Demand Draft or Pay Order or Banker's Cheque as aforesaid balance 75% of the bid within 15 days from the date of the confirmation of the sale.
- The property can be inspected on 8th January 2017 between 2:00 p.m. to 5:00 p.m.
- The bidder should make individual enquiry about the property and rules themselves at their own level. The property is being auctioned/sold on "AS IS WHERE IS AND WHATEVER THERE IS" basis. The successful bidder shall have to bear stamp duty, dues, taxes, charges, fees etc. payable for conveyance such as stamp duty, registration fees etc. as applicable as per the law and income tax laws.
- The court auctioneer has absolute right to accept or reject any or all bids/ offers and return (with/without) the earnest money without assigning any reason therefore and also to modify the terms and conditions of the sale without prior notice.
- The auction sale in favour of the successful bidder shall however, be subject to any order that may be passed by the Hon'ble High Court of Delhi.
- The intending bidders are required to take note of all the detailed terms and conditions of the Auction (provided separately in the website or can be obtained from the aforesaid addresses) and satisfy themselves before participation.

Date: 17.12.2016
Place: New Delhi

Sd/-
P.S. CHAGGAR
Court Auctioneer

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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CO.PET. 1152/2016 with Co. Appl. (M) 134/2016

IN THE MATTER OF AVENIR FINVEST
& LEASING PRIVATE LIMITED & ORS.

..... Petitioners

Through Ms. Gurkamal Hora Arora, Advocate

versus

.....

.... Respondent

Through Ms. Aparna Mudiam, AROC for RD
Mr. Rajiv Bahl, Adv. for the OL

CORAM:

HON'BLE MR. JUSTICE SIDDHARTH MRIDUL

ORDER

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21.11.2016

The present is a second motion petition in connection with the scheme of amalgamation, in respect of which, order in the application for first motion was passed by this Court on 26.09.2016 in Co. Appl. (M) No. 134/2016.

Issue notice to the Official Liquidator, Registrar of Companies and the Central Government through Regional Director (Northern Region), Ministry of Corporate Affairs.

Mr. Rajiv Bahl, learned counsel accepts notice on behalf of Official Liquidator.

Ms. Aparna Mudiam, Assistant Registrar of Companies, accepts notice on behalf of the Regional Director.

Learned counsel for the petitioner shall supply a copy of the petition to Regional Director, Registrar of Companies and the Official Liquidator within a period of one week from today.

Let the response/report to the present petition be filed by the Official Liquidator as well as the Regional Director within six weeks thereafter. Rejoinder thereto, if any, be filed within a period of two weeks thereafter.

“Statesman” (English edition) and “Veer Arjun” (Hindi edition). Notice of hearing shall also be uploaded on the website of the petitioners as also on the website of the Ministry of Corporate Affairs. For this purpose, the petitioners shall supply a copy of the advertisement to be published, to the Regional Director.

List for hearing on 27th February, 2017.

SIDDHARTH MRIDUL, J

NOVEMBER 21, 2016

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